

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 1535 of 2015

United India Insurance Co. Ltd. Appellants

V/s

Mamta Arora and others Respondents

5. Sh. Satish Kumar son of Sh. Sukki Singh, **resident of Sikandra Agra (U.P.)**.
6. Sh. R.S. Tiwari son of Sh. Ramawadh Tieri, **Old Badgaon, Partpura Bypass, Ajmer (Rajasthan)**. (Registered owner of offending vehicle No. RJ-01GA-2166).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.05.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
12th April 2019.

Sunny Nishan
12-4-19
Superintendent (Judl.),
For Registrar (Judicial)

Manpreet
12/4/19